## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL <u>NEW DELHI</u>

## <u>M.A. No.136/2018</u> <u>Un-numbered Company Appeal (AT) No. /2018</u> (F.No.28/05/2018/NCLAT/UR/450

## In the matter of:

Mr. Sushil Kumar & Anr. .... Appellants Versus M/s Shilpa Garments Pvt. Ltd. & Ors. .... Respondents

Appearance: Mr. Sahil Gupta, Advocate for the Appellant

## 31.07.2018

It is mentioned in the Miscellaneous Application that Shri Rakesh Kumar, conducting Lawyer was under medical treatment for severe back and shoulder injury and that is the reason, the Appeal could not be re-filed in time. But no medical certificate has been attached. So, the Appellant is directed to attach the certificate, if any, in respect of the same.

2. Put up the case on 02.08.2018 before the Registrar Court.

(Abni Ranjan Kumar Sinha) Registrar